

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1014 OF 2018 IN
DFR NO. 2736 OF 2018**

Dated: 2nd August, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

M/s. Unity Telecom Infrastructure Ltd.

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Kanishk Ahuja

ORDER

**IA NO. 804 OF 2018
(Appl. for urgent listing)**

We have heard learned counsel for the appellant/applicant. In view of the urgency expressed and for the reasons stated in the application, Registry is directed to list the matter on **08.08.2018** subject to curing the defects by the applicant.

The application is allowed.

**(Justice N. K. Patil)
Judicial Member**

ts/mk

**(I.J. Kapoor)
Technical Member**